

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 1963/1995

New Delhi this the 21st day of September, 1999.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Mrs. Sneh Lata Mitter
W/O Dr. Jagdish Mitter,
R/O C-IV, Type-IV safdarjung
Hospital Residential Complex,
Kidwai Nagar West,
New Delhi.

... Applicant

(By Mrs. Meera Chhibber, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Director General,
Directorate General of Health Services,
Recruitment Rules Cell,
Nirman Bhawan, New Delhi.
3. Medical Superintendent,
Safdarjung Hospital,
New Delhi.
4. Union Public Service Commission,
through Secretary,
Shahjahan Road,
New Delhi. ... Respondents

(None for respondents)

O. R. D. E. R. (ORAL)

Shri Justice K. M. Agarwal :

The main relief claimed in the application appears to be for directing the respondents to carry out the proposed amendments in the recruitment rules within a specified time. We have no manner of doubt that no relief of the nature claimed in the O.A. can be granted, but at the same time, we find that in their counter, the respondents have stated that a proposal to amend the recruitment rules to the post of

Senior Physio Therapist was under consideration with the respondents. This statement was made in the counter filed by the respondents in February, 1996. Under these circumstances, we are of the view that this O.A. can be disposed of by directing the respondents to take a final decision as to whether amendments are or are not to be made in the recruitment rules within a period of four months from the date of receipt of a copy of this order. We also make it clear, if they decide to amend the rules, steps will be taken to effect the amendments within a specified time.

2. The O.A. is accordingly disposed of. No costs.


(K. M. Agarwal)
Chairman


(R. K. Ahuja)
Member (A)

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